

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.243/2024 & IA NO.249/2024 IN CP (IB) No.71/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 13th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S ROTOMAC EXPORTS PVT LTD
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Lokesh Malik with Sh. Dhananjay Sud, Advs. : *For Applicant in both IAs*

ORDER

Ld. Counsel representing the Applicant/ Liquidator is present through VC.

IA NO.243/2024

- 1.** This application has been filed seeking extension of the liquidation process, which according to the Ld. Counsel representing the Liquidator has expired on 29.03.2024. He states that the extension is sought on the premise as some of the applications are pending, which are required for adjudication, in which the replies are yet to be filed by the other side.
- 2.** He further states that in that application, certain liquidation estate is involved, which is yet to be liquidated depending upon the outcome of that application.
- 3.** In view of the above, an extension of six months has been sought in the present application beyond 29.03.2024. It is stated that the concerned IAs are fixed for hearing on 03.06.2024.

-Sd-

-Sd-

4. In view of the above, we are inclined to grant an extension of three months period only commencing from 29.03.2024.
5. Since the present application has been filed only on 04.04.2024, therefore the interregnum period from 29.03.2024 to 04.04.2024 would also be deducted from this period of three months extension being granted. Let the period from filing of the present application i.e. 04.04.2024 till today be also excluded.
6. Accordingly, the extension of three months period in terms of the above order as well as the exclusion, is granted.
7. Accordingly, IA No.243/2024 stands disposed off.

IA NO.249/2024

1. This is a 25th Progress Report filed on behalf of the Liquidator for the period 1st January, 2024 to 31st March, 2024, the same is taken on record, subject to just exceptions.
2. Accordingly, IA No.249/2024 stands disposed off.

Let the matter to come up on 3rd June, 2024, when other IAs are already listed.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

13th May, 2024

Kavya Prakash Srivastava
(Stenographer)